

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20126/2005

(From the judgement and order dated 10/05/2005 in FA No.1061/2005
of the HIGH COURT OF GUJARAT AT AHMEDABAD)

NEW INDIA ASSURANCE CO. LTD.

Petitioner(s)

VERSUS

HARSHADBHAI AMRUTBHAI MODHIYA & ANR.

Respondent(s)

(With prayer for interim relief and office report)

Date: 31/03/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Ms. Kiran Suri,Adv. (Not present)

For Respondent(s) Mr. Shridhar Y. Chitale,Adv.

Mr. Bhuwan Puri,Adv.

Mr. Abhijat P. Medh,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated, put up on next Friday.

(A.S. BISHT)

(PUSHAP LATA BHARDWA

J)

COURT MASTER

COURT MASTER